

**SECTION III-A
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION
SSS
CIVIL APPEAL NO. 9590 OF 2011**

STATE OF U.P. & ORS.

...APPELLANTS

VERSUS

M/S KESAR ENTERPRISES LTD.

...RESPONDENT

OFFICE REPORT

The matter above mentioned was listed before the Ld. Registrar on 3rd December, 2015, when the following order was passed :-

"Application for substituting the legal representatives of deceased sole respondent is filed but defects are noticed. Ld. Counsel for the appellant to take steps to cure the same within two weeks time. Application thereafter be processed as per rules.

List again on 3.2.2016."

It is submitted that Counsel for the Appellant has filed Application for Substitution mentioning therein the Notice could not be served on the sole Respondent as Mr. H.S. Malik, Vice-president of the company had expired on 11th February, 2010 and Vide Letter 6257 dated 24th July, 2015 (mentioned as Annexure-I), Shri Satish Mohan Sharma, Senior Vice-president authorised to represent the Respondent but the copy of said Annexure though mentioned in Applciation has not been annexed. Counsel for the Appellant has not taken steps to cure the defects so far.

The matter above mentioned is listed before the Ld. Registrar's Court with this Office Report.

DATED THIS THE 01ST DAY OF FEBRUARY, 2016.

ASSISTANT REGISTRAR

Copy to:

Mr. Ravi Prakash Mehrotra, Advocate.

ASSISTANT REGISTRAR

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